

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1375  
ANSWERED ON:03.03.2015  
ILLEGAL ARMS  
Chauhan Shri Devusinh Jesingbhai

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received complaints with regard to use of unlicensed/ illegal/banned arms by criminals in several parts of the country;
- (b) if so, the details thereof indicating the total number of such cases reported, illegal arms/weapons seized/confiscated, persons arrested, convicted and the action taken against the guilty during each of the last three years and the current year, Statewise;
- (c) whether the Government has made any assessment regarding the total number of illegal arms/weapons in the country and if so, the details thereof; and
- (d) the details of directives issued by the Government to the States and the Police Departments to stop such cases in future along with the other measures taken to check such activities in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a): No, Madam. However, the Government is aware of use of unlicensed and illegal arms by criminals.
- (b):The state-wise details of seizure /confiscation of illegal firearms and number of persons arrested from 2012 to January 2015 is at Annexure – A. The data relating to persons convicted and the action taken against the guilty are not maintained centrally.
- (c ) No Madam. No realistic assessment is feasible.
- (d) The Government of India has taken the following steps to prevent proliferation of unlicensed/ illegal arms:-
  - (i)The State and UT Governments have been urged to make sustained and continued efforts to unearth unlicensed/illegal arms.
  - (ii)Constant patrolling and surveillance of international borders to check illegal trade/ movement of Arms.
  - (iii)Up gradation of intelligence network and holding coordination meetings among para- military forces at functional and directional levels. Better coordination is also ensured among the Central Para-Military Forces, the Army and the State Police Forces.
  - (iv)Ministry of Home Affairs have launched "National Database on Arms Licence (NDAL)" for uploading of details of Arms licence issued by State /Central licencing authorities to be completed by 1st October, 2015. Any Arms not registered in this Database will be treated as illegal and will be prone to legal action.